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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(OS) 586/2021

SANTOSH DAHIYA

..... Plaintiff

Through:

Mr.Vishal Maan, Advocate

versus

SAROJ BALA & ORS. Through: Defendants Mr.Vikas Verma, Mr.Mayank Chaudhary and Ms.Tusha Chawla, Advocates

CORAM: HON'BLE MR. JUSTICE CHANDRA DHARI SINGH <u>O R D E R</u> 23.01.2023 I.A. No. 8378/2022 (U/O 39 Rule 2A CPC)

The learned counsel appearing for the applicant/plaintiff submits that he does not wish to press the present application and prays that the same may be dismissed.

In view thereof, the instant application is dismissed as not pressed.

I.A. No. 8382/2022 (u/S 151 CPC)

List on 31st July, 2023.

CHANDRA DHARI SINGH, J

JANUARY 23, 2023 Sv/UG

Click here to check corrigendum, if any

This is a digitally signed order.

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